

[*Translation*]**Sea-Mines**

230. DR. RAMESH CHAND TOMAR :

SHRI ŚATYA DEO SINGH :

Will the PRIME MINISTER be pleased to state :

- (a) whether India has developed new type of sea-mines;
- (b) if so, the main features and details thereof;
- (c) the institute which has developed these sea-mines; and
- (d) whether the navy has accepted these sea-mines; and
- (e) the estimated cost involved in the development of those sea-mines ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) Defence Research and Development Organisation (DRDO) have developed a new type of sea-mine called Processor-Based Ground Mine, which can be laid by a surface ship or launched from a submarine, in water up to a depth of 300m. The mine is actuated by acoustic, magnetic or pressure or by combination of these influence of the target.

(c) Naval Science and Technology Laboratory, Visakhapatnam of DRDO.

(d) Yes, Sir.

(e) The cost involved in development of this sea-mine is Rs. 23.50 lakhs (approx).

Railway Line

231. SHRI SURAYA NARAYAN YADAV : Will the PRIME MINISTER be pleased to refer to reply given to Unstarred Question No. 252 on March 14, 1995 and state :

(a) whether the survey report for conversion of Mansi-Saharsa- Forbisganj Railway line has been received by the Government;

(b) if so, the details thereof; and

(c) the time by which the work on this project is likely to be started and completed ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) The project is not yet approved.

[*English*]**Encroachment of Delhi Ridges**

232. SHRI B.L. SHARMA "PREM" :

SHRI SYED SHAHABUDDIN :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Delhi Development Authority has demolished all unauthorised structures in the Central Ridge in Delhi;

(b) whether the structures demolished so far include places of worship;

(c) brief particulars of unauthorised structures which have been marked for demolition but remain to be demolished;

(d) whether the occupants and the residents have been given adequate notice before demolition; and

(e) whether the NDMC and the Municipal Corporation of Delhi have also been instructed to undertake similar demolition of unauthorised structures in their jurisdictions?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) The Delhi Development Authority has reported that it has demolished all unauthorised identified structures in the Central Ridge in Delhi except about 522 semi pucca-structures in village Todapur/Dasghera and five religious places in the Central Ridge.

(b) Yes, Sir.

(c) There are approximately 522 identified unauthorised structures existing in village Todapur/Dasghera and five religious structures which had not been demolished and the fact of practical difficulty of demolition brought to the notice of Hon'ble Supreme Court.

(d) Yes Sir, prior to demolition, printed warning notices were pasted/displayed at important places in village Todapur/Dasghera.

(e) NDMC & Municipal Corporation of Delhi have also been instructed to implement the Supreme Court order dated 5.5.95.

Gauge Conversion

233. SHRI RATTILAL VARMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal for construction of new Broad Gauge Railway line between Bhavnagar and Tarapore;

(b) if so, the details thereof and the time by which it is likely to be taken up and completed; and

(c) if not, the reasons therefor?